

1	2	3	4	5
12.	Gujarat	3245	506.71	6.4
13.	Haryana	1518	211.44	7.2
14.	Himachal Pradesh	1409	60.77	23.2
15.	Jammu and Kashmir	1245	101.43	12.3
16.	Jharkhand	1805	269.45	6.7
17.	Karnataka	4396	528.50	8.3
18.	Kerala	1457	318.41	4.6
19.	Lakshadweep Island	0	0.61	0.0
20.	Madhya Pradesh	5027	603.48	8.3
21.	Maharashtra	4191	968.78	4.3
22.	Manipur	959	22.93	41.8
23.	Meghalaya	810	23.18	34.9
24.	Mizoram	927	8.8	104.4
25.	Nagaland	494	19.90	24.8
26.	Orissa	3704	368.04	10.1
27.	Puducherry	53	9.74	5.4
28.	Punjab	1557	243.58	6.4
29.	Rajasthan	5585	565.07	9.9
30.	Sikkim	62	5.40	11.5
31.	Tamil Nadu	4832	624.05	7.7
32.	Tripura	400	31.99	12.5
33.	Uttarakhand	2042	84.89	24.1
34.	Uttar Pradesh	6774	1661.97	4.1
35.	West Bengal	2578	801.76	3.2

**Mode for collection of toll tax on two lane sections**

1494. SHRI BHAGIRATHI MAJHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the mode proposed by Government to collect toll tax on existing two lane road sections;

(b) whether there is any improvement in the proposed level of service with respect to existing level of service, if so, the details thereof;

(c) the average per kilometer cost of proposed improvement; and

(d) whether there is any grant to be provided by Government, if so, what is the amount?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH) : (a) to (c) As per National Highways Fee (Determination of Rates and Collection) Rules, 2008, the rate of fee for use of a section of National Highway having two lanes and on which the average investment for up-gradation/improvement exceeds, Rupees one crore per kilometer, shall be sixty per cent of the rate of specified under sub rule (2) of rule 4.

(d) Government provides Viability Gap Funding (VGF) up to maximum of 40% of the Total Project Cost for projects included under various phases of National Highways Development Project (NHDP) undertaken in 'Build, Operate and Transfer (BOT)' (Toll) mode on Public-Private-Partnership (PPP) basis.

#### **Acquisition of land for NH projects**

1495. SHRI A. ELAVARASAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government insisted State Governments to expedite acquisition of land for National Highway projects;

(b) if so, the details thereof and response from the State Governments;

(c) the number of projects which are pending for want of sufficient land to be acquired by State Governments; and

(d) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH) : (a) and (b) Yes, Sir. A meeting of the Ministers in charge of the State Public Works Departments (PWDs) was held under the Chairmanship of Union Minister of Road Transport and Highways [Minister (RT and H)] on 05.2.2010. During this meeting, the Minister (RT and H) requested the State Government to extend their active cooperation and pro-active participation in the programme of implementation of National Highways Development Project (NHDP) right from the inception of individual projects for enabling their successful and time bound implementation. Land acquisition for Highway projects was one of the issues discussed during the meeting. The Minister (RT and H) also directed in the above mentioned meeting that in case, despite repeated persuasion land acquisition is not feasible for the projects which either could not commence or are delayed after commencement for several years in some of the States, feasibility of dropping such projects or foreclosure of the projects already commenced in